

[Mr Speaker]

The question is:

'That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of a part of the financial year 1974-75, be taken into consideration

*The motion was adopted*

MR SPEAKER The question is

'That Clauses 2 and 3 the Schedule Clause 1 the Enacting Formula and the Title stand part of the Bill'

*The motion was adopted*

Clauses 2 and 3 the Schedule Clause 1, the Enacting Formula and the Title were added to the Bill

SHRI K R GANESH I beg to move  
'That the Bill be passed'

*The motion was adopted*

12.31 hrs

#### PUBLIC FINANCIAL INSTITUTIONS LAWS (AMENDMENT) BILL

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI K R  
GANESH) On behalf of Shri Y B  
Chavan, I beg to move:

'That this House do suspend the first proviso to Rule 74 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for reference of the Bill further to amend the Industrial Development Bank of India Act, 1964, the Reserve Bank of India Act, 1934, the Industrial Finance Corporation Act 1948 the State

Financial Corporations Act, 1951, the Life Insurance Corporation Act, 1956 and the Unit Trust of India Act, 1963, to a Joint Committee of the Houses'

MR SPEAKER The question is

'That this House do suspend the first proviso to Rule 74 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for reference of the Bill further to amend the Industrial Development Bank of India Act, 1964, the Reserve Bank of India Act, 1934 the Industrial Finance Corporation Act, 1948, the State Financial Corporations Act, 1951, the Life Insurance Corporation Act, 1956 and the Unit Trust of India Act, 1963, to a Joint Committee of the Houses

*The motion was adopted*

SHRI K R GANESH Sir, on behalf of Shri Y B Chavan, I beg to move for reference of this Bill to the Joint Committee. There is one change namely at serial No 39 I have been requested by the hon Minister of Parliamentary Affairs to substitute the name of Shri C T Dhanrajani for Shri G Viswanathan. I beg to move

'That the Bill further to amend the Industrial Development Bank of India Act, 1964, the Reserve Bank of India Act, 1934, the Industrial Finance Corporation Act, 1948, the State Financial Corporations Act, 1951, the Life Insurance Corporation Act, 1956 and the Unit Trust of India Act, 1963, be referred to a Joint Committee of the Houses consisting of 60 members, 40 from this House, namely—

Shri Dinan Bhattacharya

Shri Chandulal Chandrakar

Shri K. Chikkalingiah  
 Chaudhry Dalip Singh  
 Shri Anadi Charan Das  
 Shrimati Roza Vidyadhar Deshpande  
 Shri Jambuwant Dhote  
 Shri Jagdish Chandra Dixit  
 Shri K. R. Ganesh  
 Shri Devinder Singh Garcha  
 Shri Indrajit Gupta  
 Shri Noorul Huda  
 Shri A. K. M. Ishaque  
 Shri Ramachandran Kadannappalli  
 Shri Robin Kakoti  
 Shri N. S. Kamble  
 Shri B. N. Kureel.  
 Shri Madhu Limaye  
 Shri Jagannath Mishra  
 Shri Shrikishan Modi  
 Shri Piloo Mody  
 Shri Surendra Mohanty  
 Shri Pratap Singh Negi  
 Shri Rajaram Dadasaheb Nimbalkar  
 Dr. Laxminarayan Pandeya  
 Shri E. V. Vikhe Patil  
 Shri M. S. Purty  
 Ch. Ram Prakash  
 Shri Ram Swaroop  
 Shri M. S. Sanjeevi Rao  
 Shri M. Ram Gopal Reddy  
 Dr. Govind Das Richhariya  
 Shri Babu Nath Singh

Shri Somchand Solanki  
 Shri K. Suryanarayana  
 Shri T. V. Chandrashekarappa Veerabasappa  
 Shri N. R. Vekaria  
 Shri Sukhdeo Prasad Verma  
 Shri C. T. Dhandapani  
 Shri Y. B. Chavan

and 20 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 20 members to be appointed by Rajya Sabha to the Joint Committee."

MR. SPEAKER : The question is:

"That the Bill further to amend the Industrial Development Bank of India Act, 1964, the Reserve Bank of India Act, 1934, the Industrial Finance Corporation Act, 1948, the State Financial Corporations Act, 1951, the Life Insurance Corporation Act, 1956 and the Unit Trust of India Act, 1963, be referred to a Joint Committee of the Houses con-

[Mr Speaker]

sisting of 60 members, 40 from  
this House, namely.—

Shri Dinen Bhattacharya,  
Shri Chandulal Chandrakar,  
Shri K Chikkalingiah,  
Shaudhry Dalip Singh,  
Shri Anadi Choran Das,  
Shrimati Roza Vidyadhar Deshpande,  
Shri Jambuwant Dhote,  
Shri Jagdish Chandra Dixit,  
Shri K R Ganesh,  
Shri Devinder Singh Garcha,  
Shri Indrajit Gupta,  
Shri Noorul Huda,  
Shri A K M Ishaque,  
Shri Ramachandran Kadannappalli,  
Shri Robin Kakoti,  
Shri N S Kamble,  
Shri B N Kured,  
Shri Madhu Limaye,  
Shri Jagannath Mishra,  
Shri Shrikishan Modi,  
Shri Piloo Mody,  
Shri Surendra Mohanty,  
Shri Pratap Singh Negi,  
Shri Rajaram Dadasaheb Nimbalkar,  
Dr Laxminarayan Pandeya,  
Shri F V Vikhe Patil,  
Shri M S Purty,  
Ch. Ram Prakash,  
Shri Ram Swarup,

Shri M. S Sanjeevi Rao,  
Shri M Ram Gopal Reddy,  
Dr Govind Das Richhariya,  
Shri Babu Nath Singt,  
Shri Somchand Solanki,  
Shri K Suryanarayana,  
Shri T V Chandrashekharrappa  
Verabassappa,  
Shri N R Vekaria,  
Shri Sukhdeo Prasad Verma,  
Shri C T Dhandapani,  
Shri Y B Chavan.

and 20 from Rajya Sabha,

that in order to constitute a sitting of  
the Joint Committee the quorum  
shall be one third of the total  
number of members of the Joint  
Committee,

that the Committee shall make a re-  
port to this House by the last  
day of the first week of the next  
session,

that in other respects the Rules of  
Procedure of this House relating  
to Parliamentary Committees  
shall apply with such variations  
and modifications as the Speaker  
may make, and

that this House do recommend to  
Rajya Sabha that Rajya Sabha  
do join the said Joint Committee  
and communicate to this House  
the names of 20 members to be  
appointed by Rajya Sabha to the  
Joint Committee "

*The motion was adopted*